

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.229- IA/61(AHM)2024  
ITEM No.230- IA/214(AHM)2024  
ITEM No.231- IA/497(AHM)2024  
ITEM No.232- IA/937(AHM)2024  
in  
CP(IB) 397 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

M/s Abhinandan Multitrade Pvt Ltd & Anr  
V/s  
M/s KSL & Industries

.....Applicant

.....Respondent

**Order delivered on: 23/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/RP : Mr. Rajiv Chawla, Adv. a.w Ms. Rhea Sevak,  
Adv. for Mr. Arjun Sheth, Adv.  
Mr. Dipen Sankhesara, Adv. in IA 497 of 2024  
For the PF : Ms. Parinda Davawala, Adv.

**ORDER**

**IA/61(AHM)2024**

In spite of service of notice, none present for Union Bank of India. Union Bank of India is proceeded to ex-parte.

List for further consideration on 18.09.2024.

**IA/214(AHM)2024 & IA/497(AHM)2024**

List for further consideration on 18.09.2024.

**IA/937(AHM)2024**

Ld. Counsel Mr. Rajiv Chawala submitted that he has instruction to appear in the matter, hence, seeks time to file reply. Reply to be filed within one-week.

List for further consideration on 18.09.2024.

**-Sd-**

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**-Sd-**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**